

(1) C.C.A. No. 2406 of 1993  
IN  
O.A. No. 601 of 1992

(7) 23.8.1994

Hon. Mr. S. Das Gupta, A.M.

Sri K.S. Saxena, for the applicant. Sri A.V. Srivastava, appearing on behalf of the respondents submits that the respondents have already taken action for ~~disposal~~ <sup>disposal</sup> of the representation of the applicant and a decision thereon is going to be taken very soon. By the order dated 10.2.1994, the respondents were directed to consider and dispose of the representation of the applicant by 15.3.1994 failing which notices were to be issued to show cause why the contempt proceedings shall not be initiated against them. This date has expired long back and in view of the submissions made by the counsel for the respondents, they are given time upto 30.9.1994 for final disposal of the representation failing which no further reference be made to the court and the office to issue notice to the respondents to show cause why the contempt proceedings shall not be initiated against them directing them for personal appearance. A copy of the order be given to the learned counsel for the respondents as per rules by the office.

Received Notice  
and copy of the  
order dt 23-8-94  
from P.D.P. 26-8-94

O.R.  
Mr. C.A. has been  
filed safe.

27/8/94

30/9/94

Hon. Mr. S. Das Gupta, A.M.  
Hon. Mr. J.S. Dhaliwal, J.J.

Sri K.S. Saxena appeared for the applicant.  
Sri A.V. Srivastava, appeared for the respondents.  
Counsel for the respondent states that the order of Tribunal has been complied with by the respondents by issue of the appointment letter dated 28.8.94. Learned counsel for the petitioner also ~~comes~~ <sup>comes</sup> in view of the above, the contempt petition is dismissed as not prospered and the notices already issued is discharged.

W.C.   
J. M.

W.C.  
A.M.